

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 426
Contempt Petition /9/ND/2023 IN
IB/1601/ND/2019

IN THE MATTER OF:

Emperos Infrastructure Pvt Ltd	...	Applicant
Versus		
Earthcon Infrastructure Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Koshy John, Adv. Vishnu Shankar, Adv. Sriram Parakkat.
For the Respondent	: Adv. Madhu Suri, Adv. Vidhi Kapoor, Adv. Wamika Chadha. R- 4-7

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **13.05.2024**.

Sd/-
(Court Officer)